

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

FRIDAY, THE 24TH DAY OF APRIL 2020/4TH VAISAKHA, 1942

Bail Appl.TMP No.122 OF 2020

RC01(S)2020CBI/SCB/CVPM OF CBI - ORIGINALLY CRIME NO.349/2019 OF
PEERMADE POLICE STATION WHICH IS RE-NUMBERED AS CRIME
NO.390/CB/IDK/R/19 IDUKKI DISTRICT

PETITIONER/1ST ACCUSED:

K.A.SABU, AGED 46 YEARS,
S/O ANTONY, KURUPPASSERY HOUSE,
PERUMPILLY KARA, MANJAPETTY, NJARACKAL VILLAGE,
KOCHI TALUK, ERNAKULAM DISTRICT

BY ADV. SRI.THOMAS J.ANAKALLUNKAL

RESPONDENT/STATE & COMPLAINANT

CENTRAL BUREAU OF INVESTIGATION, SPECIAL CRIMES
BRANCH, TC76/17557/5 MUTHATHARA, VALAKKADAV P.O.,
THIRUVANANTHAPURAM, REPRESENTED BY SPECIAL
PROSECUTOR, CBI, HIGH COURT OF KERALA, ERNAKULAM

BY PUBLIC PROSECUTOR

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
24.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S.DIAS, J.

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B.A.TMP No.122 of 2020

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Dated this the 24th day of April, 2020.

ORDER

Heard the learned senior counsel for the petitioner and the learned standing counsel for the respondent. Both the counsel for the petitioner and the respondent are permitted to file written submissions along with the hard copies of the pleadings and decisions relied on, on or before 30.05.2020.

Post for orders on 05.05.2020.

**C.S.DIAS
JUDGE**